Written Answers to

(d) and (e) The Government of India introduced 'Anganwadi Karyakartri Bima Yojana' (AKBY) to Anganwadi Workers/Anganwadi Helpers w.e.f. 01.04.2004 under Life Insurance Corporation's Social Security Scheme.

Pursunant to the decision of the Governbment to migrate the existing insurance schemes to the Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY), the AWWs in the age group of 18 to 50 years have been covered under Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) for life cover of ₹ 2.00 Lakh; the AWWs in the age group of 18-59 years have been covered under Pradhan Mantri Suraksha Bima Yojana (PMSBY) for accidental cover of ₹ 2.00 Lakh/ ₹ 1.00 Lakh and the AWWs/AWHs in the age group of 51 to 59 years have been covered under the Anganwadi Karyakarti Bima Yojana (AKBY) {modified} for life cover of ₹ 30,000/- as long as they are engaged. The migration to PMJJBY/ PMSBY is effective from 01.06.2017. Female Critical Illness benefits of ₹ 20,000/- to AWWs/AWHs and scholarships @ ₹ 300/- per child per quarter to children (Standard 9 to 12 including ITI during Academic Year 2017-18) to children of AWWs/AWHs will continue. The entire premium is borne by the MWCD and LIC of India.

Swadhar greh scheme

†588. SHRIMATI KANTA KARDAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Swadhar Greh scheme being implemented by Government for the benefit of women living in adverse conditions and details of funds allocated during the last three years, State-wise and area-wise;
- (b) the number of Swadhar shelter homes and short stay homes being run in the country and the number of women benefited under this scheme; and
- (c) the details of amount provided to such homes in Uttar Pradesh during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The Ministry of Women and Child Development is implementing the Swadhar Greh Scheme which targets the women victims of difficult circumstances who are in need of institutional support for rehabilitation so that they could lead their life with dignity. The Scheme envisages providing shelter, food, clothing and health as well as economic and social security for the women victims of difficult circumstances which includes survivors of natural disasters, prisoners released from jail, victims of domestic violence etc. The State/ UT-wise details of funds released under the SwadharGreh Scheme during the last three years and current year is given in the Statement-I (See below).

[†] Original notice of the question was received in Hindi.

- (b) The State/UT-wise details of number of Swadhar Grehs (after merger of the Swadhar shelter home and Short Stay Homes) and the number of women benefitted under this Scheme is given in the Statement-II (*See* below).
- (c) The details of funds released for Swadhar Grehs in Uttar Pradesh during the last three years and current year is as under:-

(₹ in lakhs)

Amount released	Amount released	Amount released	Amount released
during 2015-16	during 2016-17	during 2017-18	during 2018-19
			upto 04.02.2019
291.89	383.43	598.10	55.46

Statement-I

State/UT wise details of funds released under SwadharGreh Scheme during last three years and current year

(₹ in lakhs)

Sl. No.	Name of States	Amount released during 2015-16	Amount released during 2016-17	Amount released during 2017-18	Amount released during 2018-19 upto 04.02.2019
1	2	3	4	5	6
1.	Andhra Pradesh	48.21	124.47	156.61	24.42
2.	Assam	43.47	237.56	197.03	0
3.	Andaman and Nicobar Islands	0	4.4	9.01	7.27
4.	Arunachal Pradesh	0	6.54	8.11	18.05
5.	Bihar	0	69.79	86.54	0
6.	Chandigarh	0	7.27	9.01	6.64
7.	Chhattisgarh	5.26	17.44	16.22	30.25
8.	Dadra and Nagar Haveli	0	0	0	0
9.	Daman and Diu	0	0	0	0
10.	Delhi	0	14	18.02	16.10
11.	Gujarat	7.58	40.5	37.86	0
12.	Goa	0	4.36	5.40	0

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1 2	3	4	5	6
13. Haryana	0	4.36	9.77	0
14. Himachal Pradesh	0	0	0	0
15. Jharkhand	6.46	24.41	18.32	0
16. Jammu and Kashmir	17.74	40	32.45	36.20
17. Karnataka	67.94	461.95	560.73	10.68
18. Kerala	0	52.36	43.27	69.59
19. Lakshadweep	0	0	0	0
20. Madhya Pradesh	50.77	95.91	89.99	46.09
21. Maharashtra	35.89	576.88	438.36	6.41
22. Mizoram	2.48	16.72	16.22	81.08
23. Manipur	47.76	284.07	189.83	424.30
24. Meghalaya	0	0	8.72	0
25. Nagaland	0	6.54	8.11	25.69
26. Odisha	269.16	723.85	521.43	16.54
27. Punjab	0	10.52	10.81	8
28. Puducherry	0	7.27	9.01	20.06
9. Rajasthan	9.13	68.4	102.98	18.94
0. Sikkim	0	6.54	8.11	6.73
1. Tamil Nadu	12.48	247.22	280.07	409.75
32. Telangana	63.24	134.61	177.88	134.66
33. Tripura	0	26.17	32.45	46.23
34. Uttar Pradesh	291.89	383.43	598.10	55.46
35. Uttarkhand	3.63	69.93	92.33	0
36. West Bengal	154.48	18.37	448.35	1.56
37. CSWB for SSH	2521.25	1519.46	0	0
CSWB for construction of Home for Widows in Vrindavan, UP	1199	3073	1476.00	0
Total	4857.82	8378.3	5717.1	1520.7

Unstarred Questions

Statement-II State/UT-wise details of number of Swadhar Grehs and number of beneficiaries under Swadhar Greh Scheme during 2018-19

Sl. No.	Name	No. of Swadhar Greh	Number of Beneficiaries
1	2	3	4
		26	780
1.	Andhra Pradesh		
2.	Arunachal Pradesh	1	30
3.	Assam	17	510
4.	Punjab	2	60
5.	Chhattisgarh	3	90
6.	Gujarat	4	120
7.	Jammu and Kashmir	3	90
8.	Jharkhand	3	90
9.	Karnataka	46	1380
10.	Kerala	7	210
11.	Madhya Pradesh	8	240
12.	Maharashtra	50	1500
13.	Manipur	23	690
14.	Mizoram	11	330
15.	Meghalaya	2	60
16.	Nagaland	2	60
17.	Odisha	55	2340
18.	Rajasthan	6	180
19.	Sikkim	1	30
20.	Tamil Nadu	35	1050
21.	Telangana	19	570
22.	Tripura	4	120
23.	Uttar Pradesh	13	390
24.	Uttrakhand	4	120
25.	West Bengal	48	1440

1	2	3	4
26.	Union Territory of Andaman	1	8
	and Nicobar Islands		
27.	Union Territory of Chandigarh	1	30
28.	NCT of Delhi	2	60
29.	Union Territory of Puducherry	1	30
	Total	398	12608

Full maternity benefits under PMMVY

- 589. SHRI HUSAIN DALWAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) the number of eligible women beneficiaries yet to receive full maternity benefits of ₹ 6,000 under the Pradhan Mantri Matru Vandana Yojana (PMMVY), since 2017, State-wise;
- (b) whether, under the National Food Security Act (NFSA), every pregnant and lactating mother is entitled to maternity benefits of ₹ 6,000, except those already receiving similar benefits as a Government employee or under other laws and PMMVY provides ₹ 5,000 per child, and restricts it to first living child;
 - (c) if so, whether it is in violation of NFSA; and
 - (d) if so, the steps taken to bring PMMVY in line with NFSA?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The State/UT-wise details of estimated number of beneficiaries (till 31.12.2018) to be covered and estimated number of beneficiaries who are yet to receive any instalment under the Pradhan Mantri Matru Vandana Yojana (PMMVY) are given in the Statement (*See* below) .

(b) and (c) The National Food Security Act, 2013 (NFSA) provides for maternity benefit of not less than rupees six thousand, in such instalments as may be prescribed by the Central Government to every Pregnant Women and Lactating Mothers (PW&LM), except those who are in regular employment with the Central Government or State Government or Public Sector Undertaking or those who are in receipt of similar benefits under any law for the time being in force.

Under PMMVY, maternity benefit of ₹ 5,000/- is provided in three installments to eligible Pregnant Women and Lactating Mothers (PW&LM) during the period of